

thereby duly serving copies thereof to the other side well in advance, failing which, this Bench shall proceed further in the matter based upon the materials available on record and verbal arguments on that date. The Bench shall pass consequential order on the next date of hearing thereby proceeding Respondent Nos. 1 to 3, 7 & 8, *ex parte* in the present Application.

4) Stand over to 11.06.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare